

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1
VC AND PHYSICAL (HYBRID) MODE

ITEM No. 117
IA (IB) No. 15/CB/2024
IA (IB) No. 149/CB/2024
IA (IB) No. 174/CB/2024
IA (IB) No. 181/CB/2024
IN
CP (IB) No. 14/CB/2021

Proceedings under Section 9 IBC
IN THE MATTER OF:

Rourkela Steel Syndicate
V/S
Metistech Fabricators Pvt. Ltd.

.....Applicant

....Respondent

Order delivered on 19/07/2024

Coram:

Shri Deep Chandra Joshi, Hon'ble Member(J)
Shri Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

Ms. Aditi Sharma, Adv.

For the Respondent

Mr. Abhijeet Agarwal, Adv.

ORDER

IA (IB) No. 15/CB/2024:

This is an application filed under Section 19(2) of IBC filed by IRP.

We heard the learned counsel Ms. Aditi Sharma, appeared for the RP.

Ld. Counsel, Mr. Abhijeet Agarwal, appeared for the suspended management.

Ld. Counsel appearing for the RP submits that all the information has been handed over by the suspended management to the RP but the cash amount of Rs. 41,464/- as reflected in the balance sheet as cash in hand is yet to be handed over by the suspended management to the RP.

We direct the suspended management to ensure that the cash amount in the balance sheet is handed over to the RP.

With this, list the matter for further consideration on 02.08.2024.

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Sd

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IA (IB) No. 149/CB/2024, IA (IB) No. 174/CB/2024 & IA (IB) No. 181/CB/2024

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These are applications filed by the RP under Section 43 read with Sections 44, 49 and 66 of the IBC.

We heard the learned counsel, Ms. Aditi Sharma, appearing for the RP.

Registry is directed to issue notice to the respondents by e-mail.

RP is directed to issue notice to the respondents by e-mail and by speed post and furnish the service affidavit.

The respondent may file reply within three weeks and RP may file rejoinder, if any, within 2 weeks.

List the matter for further consideration on 29.08.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

Deep Chandra Joshi
Member (Judicial)